

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

C.C.P. No. 92 of 2007

IN

ORIGINAL APPLICATION NO 509 OF 2007

ALLAHABAD THIS THE 22nd DAY OF JANUARY, 2008

HON'BLE MR. A.K. GAUR, MEMBER-J

HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Pankaj Dhar Dubey, S/o S.D. Dubey, R/o 99-E, Azad Nagar, Jangal Tulsi Ram, Bichchiya, GorakhpurApplicant

(By Advocate Shri B. Tiwari)

V E R S U S

1. Sri Sukhbir Singh, G.M., N.E. Railway, Gorakhpur.
2. Sri Om Prakash, G.M. (P), N.E.R., Gorakhpur.
3. Sri Rajendra Lala, Principal, Balak Inter College, N.E.R., Gorakhpur.Respondents

(By Advocate: Sri A.V. Srivastava)

O R D E R

BY A.K. GAUR, MEMBER-J

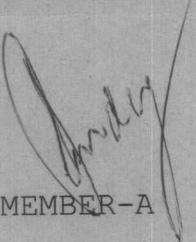
Sri A.V. Srivastava, learned counsel for the respondents has stated at the outset that he has filed Review Application prior to filing of Review Application against the order passed in Original Application. Sri B. Tiwari, learned counsel for the applicant states that the said Review Application has been dismissed on the ground of limitation and

W

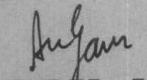
as such the order of this Tribunal ought to have been complied by the respondents in true spirit.

2. Having heard the counsel for the parties, we are satisfied that ends of justice would be met if the respondents are directed to ensure the compliance of the order of this Tribunal passed in the O.A. within a period of three months from the date of receipt of a certified copy of this order. In case the compliance is not done within three months, it would be open to the applicant to file fresh contempt petition.

3. In view of the above, the CCP is dismissed. Notices are discharged.



MEMBER-A



MEMBER-J

GIRISH/-